

FIR No. 141/2021
PS : Sarai Rohilla
U/s 380/411/182 IPC
State Vs. Mohd. Jasim @ Wasim S/o Nasim R/o Jhuggi Phase-2, Inder Lok Delhi

(Through Video Conferencing)

28.05.2021

Interim Bail application u/s 437 Cr.P.C moved on behalf of applicant/accused Mohd. Jasim @ Wasim S/o Nasim R/o Jhuggi Phase-2, Inder Lok Delhi

Present: Ld. APP for the State
Sh. Ajay Kumar Saini, LAC for the accused

Counsel for applicant/accused has submitted that accused is in JC since 26.03.2021 and has been falsely implicated in the present case. Ld. Counsel for the accused has also stated that the accused has already been granted regular bail vide order dated 01.04.2021, and despite such order, accused has been languishing in prison due to non availability of a surety. Therefore, application for interim bail has been moved.

Heard. Record perused.

Applicant/accused is in JC since 26.03.2021, and after perusal of record it is revealed that the accused was indeed granted bail vide order dated 01.04.2021, but accused could not be released, due to above mentioned reason. In such circumstances, where in accused is languishing in jail for another 2 months after being granted bail, this court while taking a lenient view and in light of the observations made by Hon'ble High Court of Delhi in *Ajay Verma v. Govt. of NCT of Delhi, WP (C) 10689/2017*, deem it fit to release the accused on personal bond and relax the conditions imposed vide bail order dated 01.04.2021.

Accordingly, accused be released on personal bond in the sum of Rs. 10,000 to the satisfaction of the Jail superintendent concerned, subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail;
2. That he shall not tamper with evidence in any manner;
3. That in case of change of his residential address, he shall intimate the court about the same;
4. That he shall regularly appear before the court on each and every date of hearing;
5. That he shall furnish his contact number and e-mail ID on the personal bail bond to be furnished;

Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

Let the present order be read in continuation of bail order dated 01.04.2021 of this court.

Consequently since regular bail has already been granted, present application of Interim bail is being dismissed as infructuous.

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(Charu Asiwali)
MM-04/Central:
Delhi/28.05.2021

E.FIR No. 9728/2020
PS : Sarai Rohilla
U/s 379/411 IPC
State Vs. Raju S/o Bhop Nath

(Through Video Conferencing)

28.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Raju S/o Bhop Nath

Present: Ld. APP for the State
Sh. Ajay Saini, LAC for accused.

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of order of Hon'ble High Court of Delhi in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 28.03.2020. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 04.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC more than 15 days. It is contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of *Hon'ble High Court of Delhi* in through minutes of the meeting of "*High Powered Committee*" dated 04.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 10,000/- with one surety in like amount to the satisfaction of this court/duty MM, subject to following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**
 2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
 3. That he shall not tamper with evidence in any manner.
 4. That in case of change of his residential address, he shall intimate the court about the same,
 5. That he shall regularly appear before the court concerned on each and every date of hearing.
- Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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Date: 2021.05.28
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(Charu Asiwali)
Duty MM/Central:
Delhi/28.05.2021

FIR No. 96/2019
PS : HNRS
U/s 363/366 IPC
State Vs. Satish S/o Ram Baran

(Through Video Conferencing)

28.05.2021

Interim Bail application u/s 437 Cr.P.C moved on behalf of applicant/accused Satish S/o Ram Baran

Present: Ld. APP for the State

Sh. Ajay Kumar Saini, LAC for the accused

IO has reported that bail application of the present accused/applicant is also pending before Ld. Sessions court for today. To this, Ld. LAC has requested, he may be allowed to withdraw the present application.

Heard. Allowed

Application stands dismissed as withdrawn.

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MM-04/Central:
Delhi/28.05.2021